

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 211/MP/2011**

Sub: Petition under Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and against the arbitrary action of Western Regional Load Despatch by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.

Date of hearing : 10.1.2012

Coram : Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri Deena Dayalan, Member

Petitioner : Steel Authority of India Limited

Respondent : Western Regional Load Despatch Centre (WRLDC)

Parties present : Shri M.G.Ramachandran, Advocate for the petitioner  
Ms. Swapna Seshadri, Advocate for the petitioner  
Shri H.Ray, SAIL  
Shri S.K.Sonee, NLDC  
Mrs S.Usha, WRLDC  
Shri V.K.Agarwal, NRLDC  
Shri Dilip Eozekar, PGCIL

**Record of Proceedings**

Through this application, the petitioner Steel Authority of India Limited has prayed to:

- (i) Clarify that petitioner shall not be subject to sharing of the inter-State transmission losses and charges in regard to the transmission of power from the generating facility to the place of captive consumption;
- (ii) Direct the WRLDC not to levy the losses of 3%-4%, which is causing sustained monetary loss due to which he is compelled to draw more power from CSPDCL at substantially higher price;

- (iii) Direct the WRLDC to give suitable adjustment/compensation for the ISTS losses already deducted from NSPCL's power to SAIL-BSP;
- (iv) Grant x-parte interim order on further deduction of ISTS losses by WRLDC;
- (v) Award the cost of the present proceedings to the petitioner; and
- (vi) Pass any such further order(s) as the Hon`ble Commission may deem fit in the facts and circumstances of the case.

2. After hearing learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondent.

3. The Petitioner was directed to serve copy of the petition on the respondent latest by 13.1.2012. The respondent may file its reply on affidavit on or before 3.2.2012, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 17.2.2012.

4. The petition shall be listed for hearing on 23.2.2012.

**By order of the Commission**

SD/-  
**(T. Rout)**  
**Joint Chief (Law)**